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Title: Need to amend the Andhra Pradesh Reorganisation Act to address the difficulties in revenue sharing between Andhra Pradesh and Telangana.

SHRI JAYADEV GALLA (GUNTUR): If justice is to be done to any two parties, it has to be done on the basis of principles of natural justice; you cannot have one yardstick *for* one thing and another yardstick for another thing. But, it is happening to residuary State of Andhra Pradesh. After reorganization of Andhra Pradesh, the division of assets is made on the basis of geographical location and liabilities are apportioned on the basis of population ratio.

If one looks at Section 50 which deals with taxes, Section 51 which deals with right to recover loans and advances and Section 56 which deals with refund of taxes collected in excess of Andhra Pradesh Reorganisation Act, they are contradictory. In case of tax arrears, it says State having place of assessment will have the right to recover. It means, geographical area is taken into consideration for this purpose. But, in case of refund, Act says burden should be shared by Andhra Pradesh and Telangana on the basis of population ratio.

It is apparent from above that the Act is riddled with anomalies, contradictions and inconsistencies. It has failed to apply the norms of equity and fairness. By applying different yardsticks, Andhra Pradesh is losing Rs, 3,800 crores in tax arrears. Chief Minister of Andhra Pradesh has written letter to Home Minister to amend above Sections to provide equal sharing of revenue between Andhra Pradesh and Telangana.

In view of the above, I request Government to immediately amend the Andhra Pradesh Reorganisation Act and do justice to Andhra Pradesh.